

दिल्ली विधान सभा DELHI LEGISLATIVE ASSEMBLY

सदस्यों के वेतन, भत्ते एवं पेंशन इत्यादि (संशोधन) विधेयक, 2009 पर गठित सदन की समिति

प्रथम प्रतिवेदन

दिनांक : 15 दिसम्बर, 2009 को प्रस्तुत

HOUSE COMMITTEE ON MEMBERS SALARY, ALLOWANCES, PENSION ETC. (AMENDMENT) BILL, 2009

FIRST REPORT

Presented on 15th December, 2009

दिल्ली विधान सभा सचिवालय विधान सभा भवन, दिल्ली-54 Delhi Legislative Assembly Secretariat Vidhan Sabha Bhawan, Delhi-54.

Constitution of the Committee on Members Salary & Allowances:

Name of the Member

Shri Kanwar Karan Singh Dr. Jagdish Mukhi Dr. Narender Nath Shri Mukesh Sharma Shri Shyam Lal Garg

6. Smt. Barkha Singh

7. Shri Anil Bhardwaj

8. Shri Devender Yadav

9. Shri Naresh Gaur

Designation

Chairman Member Member Member Member Member Member Member Member

Assembly Secretariat:

1. Shri Siddharath Rao

2. Smt. Shimla

3. Shri Prem Pal

4. Shri Lal Mani

Secretary

Joint Secretary

Deputy Secretary

Deputy Secretary

INTRODUCTION

I, Kanwar Karan Singh, Chairman of the House Committee on Salary & Other allowances of the Members of Delhi Legislative Assembly, having been authorized by the committee to present its Report, do hereby present the First Report of the committee.

The meeting of the House Committee on Salary and other allowances was held on 7th August,2009 and the committee decided to examine various points relating to the duties being performed by the highest democratic institutions of not only India, Lok Sabha, but also of the world, House of Commons, so that the elected representatives of Delhi may emulate and discharge their liabilities towards electorates and Government more efficiently. The Committee considered the Report in its meetings held on 15th December, 2009.

The Committee wishes to place on record its appreciation of the valuable assistance rendered by the Officers and Staff of the Assembly Secretariat during its meetings as also in the preparation of the Report.

Delhi December, 2009 (KANWAR KARAN SINGH)
Chairman of the Committee

The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc. (Amendment) Bill, 2009 regarding substitution of Section 3 "Payment of Pension" to Hon'ble Members was passed by the House on 22.06.2009. The House was of the unanimous view that a House Committee be constituted for examining the facilities being given to Members Legislative Assembly in the neighbouring States so that the Members Legislative Assembly of Delhi Legislative Assembly might the same for discharging their duties towards electorates more efficiently. A Motion was moved by the Chief Minister for referring the matter to a House Committee for examination of facilities being given to the Members Legislative Assembly in the neighbouring States. Motion was passed unanimously and an adhoc Committee was constituted.

Sh. Kanwar Karan Singh, Member Legislative Assembly was nominated as Chairman of the Committee by the Hon'ble Speaker constituted for examination of various

aspects of facilities being given to the counterparts of Members Legislative Assembly in other States.

In the very beginning the Committee went through the functions and duties of the Members of Parliament of the highest Legislative Bodies of the country i.e. Lok Sabha and the world i.e House of Commons, as under so that the elected representatives of Delhi could emulate the same and render service to the public and Government to the optimum and more efficiently.

Legislatures (Parliaments) all over the world are people's institutions par excellence. Parliamentarians represent the will and the voice of the people of their respective constituencies. People look up to their representatives for taking up their concerns with a view to meeting their aspirations. They are the link between the people and the Parliament.

The Parliamentary democratic form of governance which India has adopted is modeled after the British Parliamentary system.

In U.K. the House of Commons consists of 646 elected Members each one of them representing a different area. The people elect M.P.s to represent their interests and concerns in the House of Commons. The work or responsibilities of the Members can be split into three segments:-

- 1. **Working in Parliament**:- Their work in Parliament include:
 - (i) Legislation:- debating and voting on new laws or Amending Bills.
 - (ii) Discussing and voting on Budget supplies and other financial measures.
 - (iii) Raising issues affecting their Constituencies through various procedural devices.

- (iv) Enquiring into the working of the Government, by asking Questions and supplementaries there on.
- (v) Oversight or surveillance of the executive while working in Committees of the House which look at the issues in details from setting the policies and implementation of laws and justification and propriety of new laws to wider topics like human rights.
- 2. Working in their Constituencies:- M.P.s often hold surgeries in their office where local people can discuss the matters that concern them. Though there are limitations for an M.P. to help but the people expect their representative to help them. The MPs also attend functions visit schools and businesses and generally try to meet as many people as possible. This gives M.P. is further insight into the issues they may discuss when they return to the Parliament.

Working for their Political Party: Members also work for their respective parties in various capacities. If they belong to ruling party some of them become Government Ministers.

Function of Parliament in India:

Some of the cardinal functions of the Parliamentarians may be described as follows:

- 1. Law making: is the traditional function of Parliament and it is done through the Parliamentrians. That is why they are also called lawmakers. Parliament passes laws on a wide range of subjects allotted to it under Union and Concurrent lists under the Seventh Schedule of the Constitution. The parliamentarians discuss and scrutinize the bills, rules and resolutions etc and put the seal of the approval by the Parliament.
- 2. To pass the Budget and supplies and other financial measures.

3. To ensure the administrative accountability to Parliament: - Parliamentary scrutiny is exercised by the Members through various devices like Questions, motions, Discussion etc and Committees. They enquire and examines whether the administration has acted in conformity with its obligations under approved policies, through the various procedural devices and the well-established network of Committees.

4. Representational and Grievances Ventilational Role:

A member of Parliament views his primary duty to be that of representing his people and giving expressions to their difficulties, problems and grievances and seeking their removal and redressal.

5. Their responsibility towards their Constituency: -

Members of the Parliament owe their status of M.P. to the people who elect and send them to Parliament. So they have to have a regular dialogue with their people to discuss and understand their problems. They also have to help their constituents in whatever way possible in solving their problems. Being in the National Capital as the representatives of their people, many a times the MPs have to provide lodging & boarding facilities to the people visiting them. They have also to attend so many social and official functions in the constituency as well as in the National Capital.

Parliament is not merely a law making body, it has acquired the status of a multi-functional institution today.

For discharging the aforesaid duties there are certain powers and privileges bestowed in the legislatures are secured under the provisions of the Constitution.

Article 194 of the Constitution provided that :-

- (1) Subject to the provisions of this Constitution and to the rules and standing orders regulating the procedure of the Legislature, there shall be freedom of speech in the Legislature of every state.
- (2) No member of the Legislature of a State shall be liable to any proceedings in any court in respect of anything said or any vote given by him in the Legislature or any committee thereof, and no person shall be so liable in respect of the publication by or under the authority of a House of such a Legislature of any report, paper, votes or proceedings.
- (3) In other respects, the powers, privileges and immunities of a House of the Legislature of a State, and of the members and the Committees of a House of such Legislature, shall be such as may from time to time be defined by the Legislature by law, and until so

defined [shall be those of that House and of its members and committees immediately before the coming into force of Section 26 of the Constitution (Forty-fourth Amendment) Act, 1978].

(4) The provisions of clauses (1), (2) AND (3) shall apply in relation to persons who by virtue of this Constitution have the right to speak in, and otherwise to take part in the proceedings of a House of the Legislature of a State or nay committee thereof as they apply in relation to members of that Legislature.

Article 195 of the Constitution provided that :-

Members of the Legislative Assembly and the Legislative Council of a State shall be entitled to receive such salaries and allowances as may from time to time be determined, by the Legislature of the State by law and, until provision in that respect is so made, salaries and allowances at such rates and upon such conditions as were immediately before the commencement of this Constitution applicable in the case of members of the Legislative Assembly of the corresponding Province.

One of the main functions of the legislators is to make Legislation is a technical job. In the given circumstances where the level of literacy of the Indian masses is at miserably low ebb, it should be reasonably expected that our legislators, or a sizeable proportion of them, must be lawyers, or even educated at a particular level. But the House does not need lawyers for creating law; it is neither their job to create law,- there job is to interpret law. Creation of law must be left to the elected representatives of the people. Most of them may not be expected to know the fine mechanism required to enact a law. What they are supposed to do is that they must know the pulse of the people upon whom the law is to operate so that they could decide as to what type of a law is required to be enacted. They should also be in a position to throw their suggestions, if any, in regard to the salient features of the proposed piece of legislation with a view to improve upon them.

The Rule and Regulations in Delhi Legislative Assembly were borrowed from the Uttar Pradesh Legislative Assembly in 1993.

The Committee also observed that Article 195 of the Constitution provided that salary and allowances would be given to the members of the Delhi Legislative Assembly as determined by the House. Section 19 of the Constitution (Sixty nine Amendment Act, 1991) also provides that Members of the Legislative Assembly shall be entitled to receive such salaries and allowances as may from time to time be determined by the Legislative Assembly.

The Committee was of the unanimous view that it should not only concentrate merely on hiking the salary and allowances of the Hon'ble Members but also give suggestions to ameliorate the working conditions of the elected representatives so that they may render optimum best service to the public.

Committee The observed that the elected representatives of Delhi Legislative Assembly had to work round the clock for redressing the grievances of public. They are not affluent and cann't do any business to maintain their families. Therefore it is imperative that their salary, allowances and other facilities such as medical and traveling, allowances etc. should be enhanced periodically and automatically on the pattern of Civil Servants. The Committee was of the view that some mechanism should be evolved by the Government in this regard so that there may not be need of bringing Bills again and again in the The committee also observed that Members Legislative Assembly should be provided all the essential facilities such as Laptops, Mobiles etc. at their offices so that they can serve the public most effectively. The Medical facilities being provided to the Members Legislative Assembly are not sufficient and reimbursement of medical bills is made only in referral cases by the Government Hospitals. The Committee directed to explore possibilities of Medical Insurance cover for Members Legislative Assembly.

The Ex Member Metropolitan Councils, Members of Legislative Assemblies should be treated at par in grant of pension to them and one set of rules should be applied in this regard. The provisions of payments of pension to the family members/dependents of the deceased Ex-Member Metropolitan Councils, Members of Legislative Assemblies be also made.

The Committee held its meeting on 7th, August, 2009. The Committee decided to conduct a Study Tour to the States of Punjab, Haryana and Goa and examine the facilities which were being given to the Members Legislative Assembly of those states for discharging their House duties and towards electorates more efficiently. Later on appreciating economy drive, as an austerity measure, the Committee rescinded the Study Tour to these States and decided to request all the Legislatures for sending the details of facilities and allowances being given to its Members Legislative Assembly by post. The materials from the States have been received from the States and the Committee scrutinized the same as under:-

1. LOK SABHA:

Article 106 of the Constitution provided that :-

Members of either House of Parliament shall be entitled to receive such salaries and allowances as may from time to time be determined by Parliament by law and, until provision in that respect is so made, allowances at such rates and upon such conditions as were immediately before the commencement of this Constitution applicable in the case of members of the Constituent Assembly of the Dominion of India.

There are 545 Members of Parliament at present out of total strength of 552. There are 34 Cabinet Ministers, 7 Independent charge Minister and 38 Ministers of State. The facilities and allowances given to a MP are at Annexure-A.

The Committee observed that as compared to Legislators of above states, the Members of Delhi Legislative Assembly (DLA) perform more strenuous duties towards their electorates by attending Meetings of the Committees and Sessions of the House simultaneously. In the above Legislatures, the Members Legislative Assembly while attending Meetings of the Committees and Sessions of their respective House, they don't have to interact with their electorates for redressing their grievances so frequently being far away from their Constituency. But the Members Legislative Assembly of DLA are more accessible to their electorates. They not only devote time to attending the Meetings of the Committees and Sessions of the House but also at the same time spare their time out of their hectic schedule for interacting and redressing the grievances of their electorates.

The Committee was also of the unanimous view that after performing the above duties, the Members of DLA are left with no time with them for running their business to eke out their livelihood. The Delhi being the capital is the most expensive City in the country. The Committee decided that the Members Legislative Assembly of DLA be given the same facilities and allowances as are available to their counterparts in the above States so that they could discharge their duties towards the electorates and in the House more efficiently and fulfill the aspirations of the public and the Government.

2. DELHI STATE:

Section 19 of The Constitution (Sixty Ninth Amendment) Act, 1991 provides that:-

Members of the Legislative Assembly shall be entitled to receive such salaries and allowances as may from time to time be determined by the Legislative Assembly by law and until provision in that behalf is

so made, such salaries and allowances as the Lieutenant Governor may, with the approval of the President by order determine.

There are 70 Members in the Delhi Legislative Assembly out of which there are 7 Ministers. The facilities and allowances given to a Member are at Annexure-B.

3. GOA STATE:

There are 40 Members in the Goa Legislative Assembly out of which 10 are Ministers. The details of allowances and other facilities being given to the Members are at Annexure – C. The Committee scrutinized the same and observed that an Member of Goa Legislative Assembly is given Constituency and Conveyance Allowances three times and remuneration for personal staff is almost double than the same which are paid to a Member of Delhi Legislative Assembly whereas they perform the same duties.

4. PUNJAB STATE:

There are 117 Members in the Punjab Legislative Assembly out of which 35 are Ministers. The details of allowances and other facilities being given to the Members are at Annexure – D. The Committee scrutinized the same and observed that apart from the allowances which are given to a Member of Delhi Legislative Assembly, a Member of Punjab Legislative Assembly is also given Consolidated and Compensatory Allowances and a free telephone, the call charges of which are paid by the Punjab Assembly Secretariat. Both the Members of Punjab and Delhi Legislative Assemblies perform the same duties.

In Punjab Legislative Assembly, pension is given to a Member @ Rs. 5000/- p.m. for the first term & Rs. 2500/- p.m. for every subsequent term. After attaining the age of 65, 75 and 80 years an increase of 5%, 10%, 15% of the basic pension

5. HARYANA STATE:

There are 90 Members in the Haryana Legislative Assembly out of which 8 are Ministers, 3 are Ministers of State and 9 are Chief Parliamentary Secretary. The details of allowances and other facilities being given to the Members of the above State are at Annexure – E. The Committee scrutinized the same and observed that a Member of the above state is given Constituency and Daily Allowance double than the same which are paid to a Member of Delhi Legislative Assembly whereas they perform the same duties.

The elected representatives of Delhi Legislative Assembly had to work round the clock for redressing the grievances of public. They are not affluent and can't do any business to maintain their families. Therefore, it is imperative that their salary, allowances and other facilities such as medical and traveling allowances etc. should be enhanced automatically on the pattern of officers. Some

mechanism should be evolved by the Government in this regard.

The Members Legislative Assembly should be provided all the essential facilities such as Laptops at their offices so that they can serve the public most effectively. The Medical facilities being provided to the Members Legislative Assembly are not sufficient and reimbursement of medical bills is made only in referral cases by the Government Hospitals. The Members wanted to explore possibilities of Medical Insurance cover for Members Legislative Assembly.

RECOMMENDATIONS

- 1. A mechanism be evolved by the Government for regularizing the salary and allowances of Members of Delhi Legislative Assembly periodically.
- 2. It is recommended that features of facilities and allowances etc. of the Goa and Punjab Assemblies should be adopted for the Members of Delhi Legislative Assembly (Annexure-C & D).
- 3. Members be provided a conveyance, computer, laptops, printer, mobiles and other useful office devices, during the tenure.
- 4. Medical facilities as available to the Group A Officer (Highest Grade) of Government be given to the Members of Delhi Legislative Assembly.

- 5. Pension & Medical facilities be provided to the ex-Members.
- 6. Family pension facilities should be provided to the family of deceased Members.
- 7. Pension with all provisions should be on similar pattern in case of the Ex-Members of the present Assembly, erstwhile Metropolitan Council and First Assembly (1952-56).

Delhi December, 2009 (KANWAR KARAN SINGH)
Chairman of the Committee

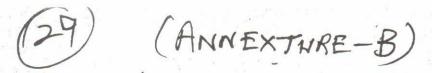
LOK SABHA:

(ANNEXURE-A)

1.	Salary	Rs. 16000/- p.m.
2.	Constituency Allowance	Rs. 20000/- p.m.
3.	Daily Allowance	Rs. 1000/- per day for the period of residence on duty.
4.	Travelling Allowance	Forward & Return Journey: For attending session or meeting of a Committee or for any other duties as a member:- (a) By Rail- One free 1st Class AC or executive class of any train pass and one 1st Class and one 2nd Class fare. (b) By Air-One and fourth air fare. (c) By Road- Rs. 13/- per k.m.
		Air Journey: 34 singly air journeys during a year to be availed of during session/inter session with the spouse or any number of companions. The Spouse/Companion can travel alone eight times in a year to meet the member.

5.	Travelling Facility	(a) Railway Pass- One free 1st Class AC or executive class of any train pass. (b) One free AC 2-tier railway pass for one person to accompany the member. (c) For Spouse- One free railway pass to travel in 1st AC in any train and if travelled by air, an amount equal to the air fare during every session and twice in Budget Session but not exceeding eight journeys in a year. The Spouse is also entitle to travel in first AC in all the trains with the member.
6.	Office Allowance	Rs. 20000/- p.m.
7.	Electricity & Water Charges	4000 Kl of water and 50000 units of electricity is supplied free of cost.
8.	Telephone Facility	Two free telephones, one at residence or office in Delhi and the other at his usual place of residence. 50000 free local calls on each telephone. One additional telephone at residence

		and 50000 free local calls during a year are allowed for internet purposes. One Mobile phone connection of MTNL and another connection of MTNL/BSNL or any private mobile operator.
		Broadband facility from MTNL/BSNL on any one of the above mentioned telephones for which the government may pay up to Rs. 1500/- p.m.
9.	Medical Facility	As available to the officers to the Class-I under CGHS.
10.	Accommodation/ Housing Facility	Free accommodation throughout the term
11.	Conveyance Advance	Rs. 1,00,000/- advance for the purchase of a conveyance.



SALARIES, ALLOWANCES AND OTHER AMENITIES TO M.L.A (S) W.E.F. 09.02.2007

1.	Salary	:	Rs. 6,000/- per mensem
2.	Constituency Allowance	1:	Rs. 8,000/7 per mensem
3.	Daily Allowance		Rs.500/- for each day on which a Member attends a meeting of the Legislative Assembly or a Committee there of or when they are engaged in any other business connected with their duties as a Member.
4.	Conveyance Allowance	:	Rs4, 000 /- per mensem
5.	Secretarial Allowance	:	Rs. 10,000 /- per mensem
6.	Telephone Allowance		Rs4, 000 /- per mensem
7.	Elect. & Water Charges	:	Rs2, 000 /- per month for the residence (Reimbursement) (Maximum limit)
8.	Travelling Allowance		As applicable to Group 'A' officers of the highest grade of the Govt. when the journey is performed by a Member to a place outside Delhi or any business Connected with his duties as a Member.
9.	Medical facilities		Member and members of his family are entitled free of charge accommodation in hospital maintained by Govt. and also medical treatment as applicable to Group 'A' officers of the highest grade of the Govt. in accordance with the Medical Attendance Rules and Delhi Govt. Health Scheme as amended from time to time.
10.	Pension	•	From two years but less then four years Rs. 1500/- p.m. From four years but less then five years Rs. 3000/- p.m. From five years in aggregate Rs. 5000/- p.m. From period exceeding five years, there shall be paid to a Member an additional pension of Rs. 500/- p.m. (Subject to max. of 10,000/-) for every completed year beyond five years.
11.	Conveyance Advance	:	Advance up to Rs. 4 lakh for purchase of a conveyance at rates miterest to be fixed by the Govt.
	ing Facilities		A Member shall be entitled of actual expenditure annually up to maximum of thirty five thousand rupees on travel within India for self and members of the family

GOA

(ANNEXURE-C)

1.	Salary	Rs. 5000/- p.m.
2.	Constituency Allowance	Rs. 26000/- p.m.
3.	Daily Allowance	Rs. 750/- per day on duty Rs. 300/- per day on duty in lieu of accommodation
4.	Travelling Allowance	As admissible to Grade-I officer of the Government. Rs. 2500/- per day for travelling outside the state in lieu of accommodation.
5.	Travelling Facility	Free bus pass . 250 litre of petrol/diesel p.m.
6.	Medical Facility	Free medical treatment.
7.	Accommodation/ Housing Facility	Rs. 300/- per day on official duty I lieu of accommodation. Accommodation @ 50/- per day and AC room @ 100 per day while on official duty of Goa Sadan, Delhi And Goa Bhawan, Mumbai.
8.	Other Allowances	Remuneration for personal staff Rs. 18000/-
9.	Pension	Rs.5000/- p.m for the first year and 1000/- for every successive year subject to a maximum of 27000/- p.m.

PUNJAB

(ANNEXURE-D)

1.	Salary	Rs. 4000/- p.m.
2.	Consolidated Allowance	Rs. 8000/- p.m.
3.	Compensatory Allowance	Rs. 5000/- p.m.
4.	Constituency Allowance	Rs. 8000/- p.m.
5.	Daily Allowance	Rs. 500 per day for attending committee meetings only
6.	Travelling Allowance	1 st Class Railway. By Road Rs. 6/- per k.m. between the places connected by Rail. By Air- As admissible to Grade-I officers.
7.	Travelling Facility	Reimbursement on Rail/Air journey. Reimbursement of cost of petrol/diesel of Rs. 1, 25,000/- per year. Two free bus passes
8.	Office Allowance	Rs. 5000/- p.m.
9	Sumptuary Allowance	Rs. 2000/-p.m.
10.	Electricity & Water Charges	Rs. 1000/- p.m.
11.	Telephone Facility	One Telephone. Reimbursement of telephone charges shall not exceed Rs. 1,20,000/- per year

12.	Medical Facility	Full reimbursement of actual expenses.
13.	Accommodation/ Housing Facility	MEMBERS LEGISLATIVE ASSEMBLY's Flats and rooms in the legislator's hostel at concessional rates.
14.	Pension	Rs.5000/- p.m for the first term & Rs. 2500/-p.m. for every subsequent term. After attaining the age of 65,75 and 80 years an increase of 5%, 10%, 15% of the basic pension.
15.	Family Pension	50% of the deceased Ex-MEMBERS LEGISLATIVE ASSEMBLY pension.

HARYANA

(ANNEXURE-E)

1.	Constituency Allowance	Rs. 15000/- p.m.
2.	Daily Allowance	Rs.1000/- per day for attending committee meetings only
3.	Secretariat Allowance	Rs. 5000/- p.m.
4.	Sumptuary Allowance	Rs. 3000/- p.m.
5.	Telephone Facility	One free Telephone.
6.	Accommodation/ Housing Facility	Accommodation on concessional rates at the place of the sitting of the Assembly.
7.	Travelling Facility	Free travelling facility through any mode of transport subject to a maximum of Rs. 2 lakh ruppes per year. Two free bus passes.
8.	Other Allowance	Office Allowance-Rs. 2500/-
9.	Pension	Rs.5000/- p.m up to five years and an additional pension of Rs. 1000/- for every additional year.

CHIEF MINISTER, GOVTERNMENT OF DELHI

S.No.	Head	Details of Facilities
1.	Salary Allowances	Rs. 15,000/- P.M.
2.	Daily Allowances	Rs. 1,000/- Per day on duty.
3.	Constituency Allowances	Constituency allowances of Rs. 25,000/- per every calendar month or a part thereof, during the term of
		the Assembly.
4.	Traveling Allowances	 v) As admissible to Gr-I Officer of higher grade of the Government vi) Member traveling outside the State in official capacity shall be entitled for the reimbursement of Rs. 5000/- per day in
		lieu of his/her accommodation.
5.	Free Travel facilities (g) By RailNil (h) By AirNil (i) By roadAs shown	 i) Free travel by buses of Delhi Transport Corporation within the NCT of Delhi. ii) A Member is entitled to 500 litres petrol per month for the use of his personal vehicle. iii) Reimbursement upto Rs. 1000/- per month for travel in Delhi Metro for members and family, if traveling with the member.
6.	Housing/Accommodation	Housing allowance as available to the Group_A officers of the higher grade in Govt. of Delhi.
7.	Telephone Facilities	A Member is entitled to telephone allowance maximum Five Thousand calls on a Landline and Mobile each or combined.
8.	Secretariat Allowances/Office expense/Office Accommodation	Rs. 10,000/- per month as Constituency office Secretariat Allowance.
9.	Conveyance Advance/Housing Advance	Car: Members are entitled for motor car Ambassador DX Grade of Rs. 5 Lakhs once in every five years, provided that the next Car is not granted till the first is utilized as per Government Car norms.
10.	Medical facilities/Allowance	Free medical treatment/reimbursement for Members and their families, besides free accommodation in hospitals run by the Government and all Referal Hospitals declared under CGHS scheme, facilities on priority basis as available to the Group A Officer of the highest Grade of the Government.
11.	Electricity and Water facilities	A Member is entitled for reimbursement of the monthly electricity and water consumption charges not exceeding 1000 units of electricity and five thousand litters of water monthly in respect of his place of residence.

12.	Pension and other facilities to Ex-MLAs	i) Ex-Members who have served as Members are entitled for pension of Rs. 5,000/- per mensem for the first year and Rs. 2,000/- for every successive year of his membership in the assembly. After the death of a Member the pension is payable to the surviving spouse until he/she does not remarried and after his/her to the male children of the person as aforesaid till they obtain the age of 18 years and to unmarried dependent daughter till she gets married or till her death whichever earlier. vi) Ex-Member and their spouse shall be entitled to Free medical treatment as well as free accommodation in Government maintained hospitals. vii) Free travel by buses of Delhi Transport Corporation within the NCT of Delhi. iv) Reimbursement upto Rs. 1000/- per month for travel in Delhi Metro for members and family, if traveling with the member. v) Provisions shall be applicable to ex members of erstwhile Assembly 1952-56 and Metropolitan council 1966-1990
13.	Family Pension Other facilities	Same as above. Each Member is entitled to appoint not more than
14.		7 personal Assistants (One Key Board Operator, 2 skilled, 2 semi skilled & 2 unskilled) at the total remuneration fixed rate of the Labour Department of Govt. of Delhi. Members shall be entitled to be provided with a computer, mobile phone, telephone, fax etc. every five years, either a laptop or a desk top as per the option of the Member, with an approved preloaded software, a printer and UPS along with necessary connecting cables, for installation at a place identified by the Member, the total cost of which shall not exceed rupees two lacs.
15.	Other Facilities	Research, reference and Library facilities, including provision of reference materials on Legislatures measures and other matters coming before the House.
16.	LTC. For performing journey in the country along with family and one P.A.	Ten journey To and Fro from Delhi to anywhere in the country by Air and five by(to and fro from Delhi) Train or Transport Department Buses.

MINISTER, GOVTERNMENT OF DELHI

S.No.	Head	Details of Facilities
1.	Salary Allowances	Rs. 12,000/- P.M.
2.	Daily Allowances	Rs. 1,000/- Per day on duty.
3.	Constituency Allowances	Constituency allowances of Rs. 25,000/- per every calendar month or a part thereof, during the term of the Assembly.
4.	Traveling Allowances	iii) As admissible to Gr-I Officer of higher grade of the Government iv) Member traveling outside the State in official capacity shall be entitled for the reimbursement of Rs. 5000/- per day in lieu of his/her accommodation.
5.	Free Travel facilities (d) By RailNil (e) By AirNil	 i) Free travel by buses of Delhi Transport Corporation within the NCT of Delhi. ii) A Member is entitled to 500 litres
	(f) By roadAs shown	petrol per month for the use of his personal vehicle.
		iii) Reimbursement upto Rs. 1000/- per month for travel in Delhi Metro for members and family, if traveling with the member.
6.	Housing/Accommodation	Housing allowance as available to the Group_A officers of the higher grade in Govt. of Delhi.
7.	Telephone Facilities	A Member is entitled to telephone allowance maximum Five Thousand calls on a Landline and Mobile each or combined.
8.	Secretariat Allowances/Office expense/Office Accommodation	Rs. 10,000/- per month as Constituency office Secretariat Allowance.
9.	Conveyance Advance/Housing Advance	Car: Members are entitled for motor car Ambassador DX Grade of Rs. 5 Lakhs once in every five years, provided that the next Car is not granted till the first is utilized as per Government Car norms.
10.	Medical facilities/Allowance	Free medical treatment/reimbursement for Members and their families, besides free accommodation in hospitals run by the Government and all Referal Hospitals declared under CGHS scheme, facilities on priority basis as available to the Group A Officer of the highest Grade of the Government.
11.	Electricity and Water facilities	A Member is entitled for reimbursement of the monthly electricity and water consumption charges not exceeding 1000 units of electricity and five thousand litters of water monthly in respect of his place of residence.

MEMBER, DELHI LEGISLATIVE ASSEMBLY

S.No.	Head	Details of Facilities
1.	Salary Allowances	Rs. 10,000/- P.M.
2.	Daily Allowances	Rs. 1,000/- Per day on duty.
3.	Constituency Allowances	Constituency allowances of Rs. 25,000/- per every calendar month or a part thereof, during the term of the Assembly.
4.	Traveling Allowances	 i) As admissible to Gr-I Officer of higher grade of the Government ii) Member traveling outside the State in official capacity shall be entitled for the reimbursement of Rs. 5000/- per day in lieu of his/her accommodation.
5.	Free Travel facilities (a) By RailNil (b) By AirNil (c) By roadAs shown	 i) Free travel by buses of Delhi Transport Corporation within the NCT of Delhi. ii) A Member is entitled to 500 litres petrol per month for the use of his personal vehicle. iii) Reimbursement upto Rs. 1000/- per month for travel in Delhi Metro for members and family, if traveling with the member.
6.	Housing/Accommodation	Housing allowance as available to the Group_A officers of the higher grade in Govt. of Delhi.
7.	Telephone Facilities	A Member is entitled to telephone allowance maximum Five Thousand calls on a Landline and Mobile each or combined.
8.	Secretariat Allowances/Office expense/Office Accommodation	Rs. 10,000/- per month as Constituency office Secretariat Allowance.
9.	Conveyance Advance/Housing Advance	Car: Members are entitled for motor car Ambassador DX Grade of Rs. 5 Lakhs once in every five years, provided that the next Car is not granted till the first is utilized as per Government Car norms.
	Medical facilities/Allowance	Free medical treatment/reimbursement for Members and their families, besides free accommodation in hospitals run by the Government and all Referal Hospitals declared under CGHS scheme, facilities on priority basis as available to the Group A Officer of the highest Grade of the Government.
11.	Electricity and Water facilities	A Member is entitled for reimbursement of the monthly electricity and water consumption charges not exceeding 1000 units of electricity and five thousand litters of water monthly in respect of his place of residence.

12.	Pension and other facilities to Ex- MLAs	i) Ex-Members who have served as Members are entitled for pension of Rs. 5,000/- per mensem for the first year and Rs. 2,000/- for every successive year of his membership in the assembly. After the death of a Member the
		pension is payable to the surviving spouse until he/she does not remarried and after his/her to the male children of the person as aforesaid till they obtain the age of 18 years and to unmarried dependent daughter till she gets married or till her death whichever earlier. ii) Ex-Member and their spouse shall be entitled to Free medical treatment as well as free accommodation in Government maintained hospitals. iii) Free travel by buses of Delhi Transport Corporation within the NCT of Delhi. iv) Reimbursement upto Rs. 1000/- per month for travel in Delhi Metro for members and family, if traveling with the member. v) Provisions shall be applicable to ex members of erstwhile Assembly 1952-56 and Metropolitan
12	Family Danaian	council 1966-1990
13. 14.	Other Facilities	Same as above. Each Member is entitled to appoint not more than 7 personal Assistants (One Key Board Operator, 2 skilled, 2 semi skilled & 2 unskilled) at the total remuneration fixed rate of the Labour Department of Govt. of Delhi. Members shall be entitled to be provided with a computer, mobile phone, telephone, fax etc. every five years, either a laptop or a desk top as per the option of the Member, with an approved preloaded software, a printer and UPS along with necessary connecting cables, for installation at a place identified by the Member, the total cost of which shall not exceed rupees two lacs.
15.	Other Facilities	Research, reference and Library facilities, including provision of reference materials on Legislatures measures and other matters coming before the House.
16.	LTC. For performing journey in the country along with family and one P.A.	Ten journey To and Fro from Delhi to anywhere in the country by Air and five by(to and fro from Delhi) Train or Transport Department Buses.